

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 16549/2021

(Arising out of impugned final judgment and order dated 28-05-2019 in CRLA No. 658/2006 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

LALIT KUMAR PANDEY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.91699/2021-CONDONATION OF DELAY IN FILING and IA No.91702/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.91701/2021-EXEMPTION FROM FILING O.T. and IA No.91700/2021-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 19-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Ms. Sansriti Pathak, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file Special Leave Petition is granted.

Delay condoned.

Leave granted.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)